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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ FAO 842/2003 & CM Appls. 32859/2017, 41125-41127/2017,  
35516-35517/2018, 46426/2018, 7634/2020, 31818/2020

RAJESH TYAGI & ORS. .... Petitioners

Through:

versus

JAIBIR SINGH & ORS. .... Respondents

Through: Mr. H.S. Phoolka, Senior Advocate

as amicus curiae.

Mr. Sidharth Luthra, Senior Advocate as amicus curiae with Mr. Arjun, Advocate

Mr. Vikas Pahwa, Senior Advocate as amicus curiae with Mr. Sumer Singh Boparai, Advocate

Mr. Rahul Mehra, Standing Counsel for Delhi Police with Mr. Chaitanya Gosain, Advocate

Mr. Satyam Thareja, Advocate as amicus curiae

Ms. Rajshekhar Rao, Advocate as amicus curiae with Ms. Aanchal Tikmani, Advocate

Ms. PrabhsahayKaur, Advocate for Bachpan Bachao Andolan.

Mr. S.P. Jain, Advocate for Go Digit GIC

Mr. Gautam Jha, Advocate for GIC

Mr. Navneet Kumar, Advocate for Bharti Axa GIC Ltd. and Magma HDI.

Mr. Ankit Kalra, Advocate for ICICI Lombard GIC Ltd.

Mr. Deepak Gupta, Advocate for  
HDFC Ergo

**CORAM:**  
**HON'BLE MR. JUSTICE J.R. MIDHA**

**ORDER**  
% **23.12.2020**

1. The hearing has been conducted through video conference.
2. Learned counsels for the parties as well as learned amici curiae have concluded their arguments.
3. Judgment reserved.
4. The order be uploaded on the website of this Court forthwith.

**DECEMBER 23, 2020**  
**ds**

**J.R. MIDHA, J.**